

Disposal of Properties by some Foreign Companies

984. DR. BAPU KALDATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that some foreign companies have been disposing of their properties in India;

(b) whether any complaints have been received by the Company Law Board regarding violation of the provisions of the Companies Act in this regard; and

(c) whether some of the organisations of workers of these companies have gone to courts to stop such transactions?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) No approval under the Companies Act, 1956 is required for disposal of the properties in India by foreign companies and accordingly, Department of Company Affairs has no information in this regard.

(b) The question of violation of the provisions of the Companies Act in this regard does not arise in view of (a) above.

(c) Department of Company Affairs is not aware of any organisations of workers of such companies having gone to the courts to stop such transactions.

Dowry Prohibition Act

†985. SHRIMATI RATAN KUMARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that some Members of Parliament recently urged Government for amending the Dowry prohibition Act to make it more stringent; and

(b) if so, the details thereof?

†Previously Unstarred Question 656, transferred from the 3rd May, 1984.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) Members of Mahila Congress Wing of All India Congress Committee (I), including some Members of Parliament, had submitted a memorandum to the Home Minister calling for urgent action to prevent crimes against women. It has been stated in the memorandum that a Joint Committee of Parliament had gone into the working of the Dowry Prohibition Act, 1961 and submitted its Report in 1982, suggesting amendments to the principal Act. It appealed to Government for taking urgent and immediate action in this regard.

Manufacture of formulations without approval

986. SHRI MIRZA IRSHADBAIG AIYUBBAIG:

DR. JOSEPH LEON D'SOUZA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 37 given in the Rajya Sabha on the 23rd April, 1984 and state:

(a) whether M/s. Warner Hindustan gave explanation in response to show cause notice issued on 24th April, 1979 in regard to manufacture of formulations without any approval; if so, what are the details thereof;

(b) whether it is a fact that the National Drug Development Council was set up in 1983; if so, why penal action against this company had not been taken as per the provisions of (D&R) Act for four years;

(c) what was the last date for submission of application under COB and when this company submitted application, names of the formulations applied for in COB application and what is the reason for keeping the application pending;

(d) whether Isokin Tablets, Natrifil Liquid and Waterbury Compound, Vitamins fall under Category III of Price Control Order; and